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Liladhar Vs State Of Uttarakhand

First Bail Application No. 2100 Of 2024

Court: Uttarakhand High Court

Date of Decision: Dec. 30, 2024

Acts Referred:

Bharatiya Nyaya Sanhita, 2023 â€" Section 3(5), 304(2), 305, 317(2)

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Shariq Khurshid, Pramod Tiwari

Final Decision: Allowed

Judgement

Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No. 303 of 2024, under Section 304 (2), 305, 317 (2), 3 (5) of the Bharatiya Nyaya Sanhita, 2023, Police

Station Kunda, District Udham Singh Nagar. He has sought his release on bail.

- 2. Heard learned counsel for the parties and perused the record.
- 3. Learned counsel for the applicant would submit that the alleged recovery is false. The applicant has not snatched any mobile.
- 4. Learned State counsel would submit that the applicant could be spotted in the lift while entering in the hospital alongwith the co-accused, but as per

the CCTV record, it is the co-accused who snatched the mobile phone.

- 5. Having considered the entirety of facts, this Court is of the view that the applicant deserves to be enlarged on bail.
- 6. The bail application is allowed.
- 7. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each of the like amount, to the

satisfaction of the Court concerned.